

(c) There are about 62,000 registered Kashmiri migrant families in the country, who migrated from the Kashmir valley due to the onset of militancy/terrorism in the State of Jammu and Kashmir in the early 1990s. About 40,000 registered Kashmiri migrant families are living in Jammu, about 20,000 in Delhi/NCR and about 2000 families are settled in other parts of the country.

(d) A variety of measures have been taken over the years by the Government by way of financial assistance/relief and other initiatives to provide succour and support to the affected families, within a broad policy framework that those who have migrated will eventually return to the Valley.

Under Prime Minister's Package 2004, 5242 two room tenements have been constructed in Jammu at four locations (Purkhoo, Muthi, Nagrota and Jagti) and have been allotted to the migrants. Further, 200 flats have been constructed at Sheikhpora in Budgam district (Kashmir Valley) and have been allotted to the migrants on sharing basis, who have joined the State Government service under employment component of Prime Minister's Package 2008. Out of these 200 flats, 31 flats have also been allotted to the local migrants who migrated from their native places to other places within the Kashmir Valley.

A Comprehensive Package was announced by the Government in 2008 for return and rehabilitation of Kashmiri Migrants. Under this package, so far State Government jobs have been offered to 1963 migrant youths, out of which 1917 have joined and 505 Transit Accommodations have been constructed in the Kashmir Valley and allotted to the newly appointed migrant employees under the package.

Besides, the Government of India has approved another package, on 18th November 2015, involving an estimated expenditure of ₹ 2000 crore for providing additional 3000 State Government jobs to the Kashmiri migrants and construction of 6000 Transit Accommodations in the Kashmir Valley.

**Proposal regarding peace on the Assam-Nagaland border
in Golaghat district**

1195. SHRI SANTIUSE KUJUR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Government of Assam submitted a proposal regarding peace on the Assam Nagaland Border in Golaghat district;

(b) if so, the details thereof and the action taken by Government thereon; and

(c) the measures taken by Government so far and how much time will it take for implementation of the proposal submitted by Government of Assam?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) No such proposal has been submitted by the Government of Assam regarding peace on the Assam-Nagaland border in Golaghat District.

(b) and (c) In view of the (a) above, do not arise.

**Release of funds to Assam for relief and rehabilitation
of people affected by floods**

1196. SHRI SANTIUSE KUJUR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Government of Assam submitted a proposal regarding release of funds for relief and rehabilitation of the people affected by floods;

(b) if so, the details thereof and the action taken by Government thereon;

(c) the measures taken by Government so far; and

(d) how much time Centre will take for release of funds for relief and rehabilitation of the people affected by floods?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) to (d) The State Governments are primarily responsible for undertaking relief measures at ground level in the wake of natural disasters. The Government of India supplements the efforts of the State Governments by providing logistics and financial support. The financial relief in the various sectors is provided under the guideline of State Disaster Response Fund (SDRF) and National Disaster Response Fund (NDRF), in accordance with the items and norms approved by the Government of India. However, the financial assistance from response fund is towards relief and not for compensation of loss as suffered. The rehabilitation of people affected due to floods is required to be undertaken by the concerned State Government from its own resources/Plan funds. The State Government is providing relief assistance and looking for suitable land to solve the issue as per its existing land policy.

Both the instalments of the Central share of SDRF amounting to ₹ 207.00 crore each have been released, in advance, for the year 2015-16 to the State Government, on 27th May 2015 and 17th September 2015 respectively. In addition, as reported by State Accountant General (AG) of Assam, an amount of ₹ 1320.10 crore is available in SDRF account as on 1st April 2015 for management of relief necessitated by notified natural disasters in the affected areas.